

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-104/2001/1128/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Shabnom Choudhury,  
District & Sessions Judge,  
Bajali.

Dated Guwahati, the <sup>th</sup>13 February, 2024.

Sub: **Child Care Leave.**

Ref:- Your Letter No. DJ/BAJ/2024/219 dated 12.02.2024.

Madam,

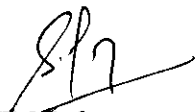
With reference to the above, I am directed to inform you that you have been granted **twenty three days of Child Care Leave from 23.02.2024 to 16.03.2024** (sufficing 17.03.2024), **along with station leave permission, from the evening of 22.02.2024 till the morning of 18.03.2024**, as prayed for. Further, you have been allowed to hand over charge to the Chief Judicial Magistrate-cum-Civil Judge (Sr. Divn) & Assistant Sessions Judge, Bajali, and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-104/2001/1129-1131/A, dated 13.02.2024**  
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati. Copy of the application in prescribed format is sent herewith.
2. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Divn) & Assistant Sessions Judge, Bajali.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**  
